

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 582/97

Tuesday this the 27th day of May, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K. M. Sankaran Kutty
Driver,
Govt. Hospital, Minicoy,
residing at Karmukil House,
Kizhayoor Post, Pattambi. Applicant

(By Advocate Mr. MR Rajendran Nair (rep.)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.
2. Secretary (Administration),
Union Territory of Lakshadweep
Secretariat, Kavarathi.
3. K. Velayudhan, Driver,
Lakshadweep Public Works Department,
Sub Division, Kochi. ... Respondents

(By Advocate Mr. PRR Menon (Represented)

The application having been heard on 27.5.97, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN

The applicant a Driver presently posted in Minicoy was by the impugned order transferred to the main land. Aggrieved by the above order of transfer the applicant has filed this application seeking to have the impugned order quashed.

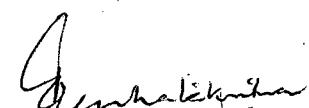
2. When the application came up for hearing today, learned counsel for respondents states that on a reconsideration of the issue, the transfer of the

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applicant has been modified and that he has now been transferred to Kiltan. Learned counsel for the applicant states that the applicant is satisfied by the posting now given to him by the revised order and that the application may be closed. Hence the application is closed. No costs.

Dated the 27th day of May, 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

ks.